

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1040**

**TO BE ANSWERED ON THE 4TH DECEMBER, 2024/ AGRAHAYANA 13, 1946
(SAKA)**

WAYANAD LANDSLIDE

1040 SHRI RANDEEP SINGH SURJEWALA:

Will the Minister of Home Affairs be pleased to state:

- (a) the number of people who died, injured, became permanently disabled, and are missing due to the deadliest Wayanad landslide;**
- (b) the amount incurred on compensation given to the kin of the deceased and injured, along with details of any pending compensation;**
- (c) the number of people permanently and temporarily rehabilitated to date, affected by Wayanad landslide;**
- (d) whether Government has granted any assistance to Kerala for the rehabilitation of victims affected by Wayanad landslide, if so, the details thereof; and**
- (e) the details of the funds requested and granted to Kerala under National Disaster Response Fund (NDRF) and State Disaster Response Fund (SDRF)?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a): The data on the losses caused due to natural calamities is not maintained centrally by this Ministry. However, the State Government of Kerala in its memorandum dated 17th August, 2024, had reported death/missing of 359 persons, 95 persons with disability more than 40%, 378 injured persons hospitalized due to landslide in Wayanad.

(b) to (e): As per the National Policy on Disaster Management (NPDM), the primary responsibility for disaster management including disbursement of relief assistance on ground level rests with the State Governments concerned. The Central Government provides requisite logistics and financial support to the efforts of the State Governments. The State Governments provide financial relief to the affected people in the event of 12 notified natural disasters which includes floods and landslides, from the State Disaster Response Fund (SDRF), already placed at its disposal, in accordance with approved items and norms of Government of India (GOI). However, in the event of disaster of a 'severe nature', additional financial assistance is extended from the National Disaster Response Fund (NDRF), as per laid down procedure, which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT). The financial assistance provided under SDRF and NDRF is by way of relief and not for compensation.

An amount of Rs. 388.00 crore (Rs. 291.20 crore Central Share + Rs. 96.80 crore State share) has been allocated to the State Government of Kerala for the financial year 2024-25 in SDRF. The 1st instalment of Rs. 145.60 crore of Central share was released on 31.07.2024. The 2nd instalment of Rs. 145.60 crore of Central Share was also released on 01.10.2024 in advance to the State. In addition, the Accountant General, Kerala reported balance of

Rs.394.99 crore in its SDRF account as on 1stApril, 2024. Thus, sufficient funds of Rs. 782.99 crore is available in the SDRF account of the State for the relief operations.

Further, in the wake of landslide and flash flood in Wayanad, Kerala, an Inter-Ministerial Central Team (IMCT) was constituted on 02.08.2024 to assess the damage by the Central Government without waiting for a memorandum from the State Government of Kerala. The IMCT visited the affected areas of the State from 8thAugust to 10thAugust, 2024. The instant calamity at Wayanad has been adjudged to be of 'severe nature' by the IMCT. The State Government submitted its memorandum on 19thAugust 2024 seeking an additional assistance of Rs. 214.68 crore under NDRF, including Rs. 36 crore for estimated removal of debris, which was yet to be incurred, for providing temporary relief assistance of immediate nature. Based on the report of the IMCT, the High-Level Committee (HLC) in its meeting held on 16th November, 2024 approved an amount of Rs. 153.47 crore (subject to the adjustment of 50% of balance available in the SDRF account), assistance for the Air bills of Indian Air Force (IAF) helicopters for rescue & relief, as per actual, and actual expenditure for the clearance of debris.

Further, the State has carried out Post-Disaster-Needs-Assessment (PDNA), estimating a total requirement of Rs. 2219.033 crores for Recovery & Reconstruction. The Report of the State Government has been provided to the Central Government on 13th November, 2024. The Central Government has constituted an Inter-Ministerial Central Team (IMCT) to examine PDNA Report and further action is taken as per the established procedure under the Guidelines on Constitution and Administration of Recovery & Reconstruction Funding Window, which are available on the Ministry of Home Affairs website www.ndmindia.mha.gov.in.
